

[Secretary]

Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Telegraph Wires (Unlawful Possession) Amendment Bill, 1968 which has been passed by the Rajya Sabha at its sitting held on the 26th November, 1968."

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TELEGRAPH WIRES (UNLAWFUL POSSESSION) AMENDMENT BILL

As passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Telegraph Wires (Unlawful Possession) Amendment Bill, 1968 as passed by Rajya Sabha.

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12.38 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (PUNJAB), 1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Punjab for 1968-69.

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DEMANDS FOR SUPPLEMENTARY GRANTS (PONDICHERRY), 1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to present a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for 1968-69.

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12.39 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House

during the week commencing 2nd December, 1968, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's order Paper.
- (2) Consideration and passing of :
The Insurance (Amendment) Bill, 1968, as reported by the Joint Committee.
The Food Corporations (Amendment) Bill, 1967.
The Maternity Benefit (Amendment) Bill, 1967, as passed by Rajya Sabha.
The Khuda Bakhsh Oriental Public Library Bill, 1968.
The Special Marriage (Amendment) Bill, 1968, as passed by Rajya Sabha.
- (3) Discussion on the Reports of the University Grants Commission for the years 1965-66 and 1966-67 and consideration and passing of the University Grants Commission (Amendment) Bill, 1968, as passed by Rajya Sabha.
- (4) Discussion regarding Centre-State relations on Tuesday the 3rd December, at 4 p.m.
- (5) Further discussion of the motion regarding drought conditions in the country on Wednesday, the 4th December, at 5 p.m.
- (6) Discussion regarding sugar policy on Thursday, the 5th December, at 5 p.m.

SHRI NATH PAI (Rajapur) : Sir, there is no provision for a debate on the threatened strike by the LIC employees.

MR. SPEAKER : The Business Advisory Committee will take a decision.

SHRI NATH PAI : Yesterday you yourself told us ; the Minister was present when this demand was made.

MR. SPEAKER : After that, the Business Advisory Committee met and they discussed the matter, and this was the programme decided by them, not by me.

SHRI NATH PAI : The Labour Minister may be persuaded to make a statement at least.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : खबर आयी है कि गवर्नमेंट ऐजूडीकेशन के लिये तैयार हो गयी है एल० आई० सी० के मामले में ।

MR. SPEAKER : I do not know anything. I cannot answer, unfortunately.

श्री अटल बिहारी वाजपेयी : तो उनको बयान देने दीजिये ।

SHRI S. M. BANERJEE (Kanpur) : Sir, I want to bring forward one matter. Yesterday and also the day before yesterday, all of us partially belonging to the various political parties pointed out that there was going to be a strike threatened by the LIC employees on the 5th December ; no mention of it is made in the statement.

MR. SPEAKER : Yesterday he could have gone to the Business Advisory Committee. Who prevented him to send somebody else there ? You are raising it here now.

SHRI S. M. BANERJEE : We never wanted a discussion, because,—(Interruption)—let me speak ; I want only one minute. The point is this. Let me read what has been reported in today's newspapers. Under the heading "LIC dispute for Tribunal", the paper says :

"The Union Government has referred to adjudication by a national industrial tribunal some of the demands made by employees of the Life Insurance Corporation of India."

It means that the Union Government have referred this matter to adjudication when the Parliament is in session. I request you and through you the Labour Minister one thing. The Labour Minister had not the courtesy to mention it here. I would request you to ask him to make a statement about it. That is one thing.

MR. SPEAKER : That is what Mr. Nath Pai also raised yesterday. Yesterday also you raised it and the hon. Minister was requested to communicate it to the Labour Minister.

SHRI S. M. BANERJEE : I realise your embarrassing position. When we tabled so many Calling Attention Notices, it has not been possible for you to take it up. This is another very important matter.

There is no Assembly in UP and we can raise the issues only here. The strike of the teachers has been banned there and the teachers are going to defy the ban. The strike is going to take place on the 2nd. The Education Minister has got all sympathy for the teachers, I know ; let him make a statement to-day so that the strike may be averted.

There is another news item :

"PAC men entered the Lucknow University campus to-day on 'urgent calls' by the Vice-Chancellor and broke open hostel rooms, beat up students there and destroyed their property."

The Education Minister should make a statement on this also. I would request you to see that these statements are made—two by the Education Minister and one by the Labour Minister.

MR. SPEAKER : The Education Minister is here and he has been hearing you patiently.

12.41 hrs.

CORRECTION OF ANSWER TO S.Q. NO. 633 RE. CHINESE TRAINING GUERRILLAS IN NEFA

MR. SPEAKER : The hon. minister may lay it on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Yes, Sir. I lay the statement on the Table.

STATEMENT

"In the replies given to some of the supplementaries arising out of the Starred Question No. 633 answered on 23rd August, 1968, in the Lok Sabha, it was stated that a few hundred families of ex-servicemen have already been settled there. I find that whereas active attempts are being made to re-